

IN THE SUPREME COURT OF INDIA
CIVIL/CRIMINAL ORIGINAL/APPELLATE JURISDICTION

TRANSFER PETITION (C) NO. 2367 OF 2023

SHIVANGI BANSAL Petitioner(s)

VERSUS

SAHIB BANSAL Respondent(s)

WITH

TRANSFER PETITION (CRL.) NOS. 631-633 OF 2023

SPECIAL LEAVE PETITION (CRL.) NO. 7869/2022

SPECIAL LEAVE PETITION (CRL.) NO. 11848/2022

SPECIAL LEAVE PETITION (CRL.) NO.2282/2023

O R D E R

1. The judgment in T.P.(C) No. 2367 of 2023 titled as "*Shivangi Bansal Vs. Sahib Bansal*" along with connected matters was pronounced on 22.07.2025 by Hon'ble Mr. Justice Augustine George Masih for the Bench comprising Hon'ble the Chief Justice of India and His Lordship.

2. There are some typographical errors and addition to be noted.

3. Accordingly, the following correction(s) and addition(s) are made in the said judgment:

(i) The words "before Chief Judicial Magistrate,

Hapur, UP" mentioned in paragraph 4A(v.) at page 4 shall now be read as "before the High Court of Allahabad".

(ii) The following paragraph (iiia) shall be added to paragraph 4C followed by paragraph 4C(iii) at page No.8:

"iiia. FIR No. 18/2022 filed by Satish Kumar Mittal under Section 420, 406, 467, 468, 506 and 120B of IPC. Criminal Revision No. 201/2024 pending before the District & Sessions Judge, Hapur."

(iii) Accordingly, the words "4C(i) to (iii)" mentioned in paragraph 11 at page No.11 shall now be read as "4C(i) to (iiia)"

4. Rest of the Judgment remain as it is.

.....CJI
(B.R. GAVAI)

.....J
(AUGUSTINE GEORGE MASIH)

New Delhi
July 28, 2025

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Transfer Petition(s)(Civil) No(s). 2367/2023

SHIVANGI BANSAL

Petitioner(s)

VERSUS

SAHIB BANSAL

Respondent(s)

WITH

T.P.(CrI.) No. 631-633/2023 (II)

(IA No. 189287/2023 - APPLICATION FOR PERMISSION, IA No. 217018/2023 - APPLICATION FOR PERMISSION, IA No. 189294/2023 - EXEMPTION FROM FILING O.T., IA No. 175882/2023 - EXEMPTION FROM FILING O.T., IA No. 217017/2023 - EXEMPTION FROM FILING O.T., IA No. 175881/2023 - STAY APPLICATION)

SLP(CrI) No. 7869/2022 (II)

(IA No. 122346/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 162443/2022 - EXEMPTION FROM FILING O.T., IA No. 122347/2022 - EXEMPTION FROM FILING O.T.)

SLP(CrI) No. 11848/2022 (II)

(IA No. 178850/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 178851/2022 - EXEMPTION FROM FILING O.T.)

SLP(CrI) No. 2282/2023 (II)

(IA No. 25084/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 25083/2023 - EXEMPTION FROM FILING O.T.)

Date : 28-07-2025 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s) :

Mr. Gaurav Jain, Adv.

Ms. Abha Jain, AOR

Mr. Sumit Srivaastava, AOR

Mr. Vikas Singh, Sr. Adv.

Mr. Sanjeet Kumar Trivedi, AOR

Mr. Hemant Gupta, Adv.

Mr. Sudarshan Rajan, AOR
Mr. Hitain Bajaj, Adv.
Mr. Ashutosh Gupta, Adv.
Ms. Srishti Sharma, Adv.
Ms. Ria Setiya, Adv.
Mr. Ramesh Rawat, Adv.

For Respondent(s) :

Dr. Vijendra Singh, AOR
Mr. Vikas Bansal, Adv.
Mr. Harsh Pratap Shahi, Adv.
Mr. Aniket Tiwari, Adv.
Mr. Ramesh Thakur, Adv.
Mr. Ghanshyam Singh, Adv.
Mr. Kumar Abhinandan, Adv.

Mr. Sudarshan Rajan, AOR

Mr. Vikas Singh, Sr. Adv.
Mr. Sanjeet Kumar Trivedi, AOR
Mr. Hemant Gupta, Adv.

Mr. Sumit Srivaastava, AOR
Mr. Akshat Srivastava, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. The judgment in T.P.(C) No. 2367 of 2023 titled as "*Shivangi Bansal Vs. Sahib Bansal*" along with connected matters was pronounced on 22.07.2025 by Hon'ble Mr. Justice Augustine George Masih for the Bench comprising Hon'ble the Chief Justice of India and His Lordship.
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4. Rest of the Judgment remain as it is.

(DEEPAK SINGH)
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)
ASSISTANT REGISTRAR

[Signed order is placed on the file]